

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00514/2018

Dated Thursday the 19th day of April Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

P.Sivasankar,
Senior Section Engineer,
(Design and Drawing),
Southern Railway,
Tiruchirapalli.Applicant

By Advocate M/s. R. Pandian

Vs

Union of India rep by,
1. The General Manager,
Southern Railway,
Park Town,
Chennai 600003.
2. The Divisional Personnel Officer,
Southern Railway,
Tiruchirapalli Division,
Tiruchirapalli 620001.Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER**(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

"To call for the records relating to the withdrawal of benefits of I-ACP in scale Rs. 5500-9000 earlier granted to the applicant w.e.f. 01.10.1999 and later withdrawn vide no. T/P/535/I/EA/MACP dated 23.04.2015, the representation submitted by the applicant dated 22.12.2016 and further

I. to direct the 2nd respondent to dispose of the representation of the applicant dated 22.12.2016; and

II. to pass such other order / orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

2. It is submitted that the applicant who is working as Senior Section Engineer made a representation on 22.12.2016 for restoration of the pay scale Rs. 5500-9000 which was granted on 01.10.1999 but was later withdrawn by order dt. 23.04.2015. The representation is pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the 2nd respondent is directed to dispose of the representation within a time limit to be stipulated by this Tribunal.

3. Mr. P. Srinivasan takes notice for the respondents.

4. To meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the 2nd respondent to consider the representation of the applicant dt. 22.12.2016 at Annexure A3 in

accordance with law and pass a reasoned and speaking order within a period of 16 weeks from the date of receipt of a certified copy of this order. Issues of law, if any, are kept open.

5. OA is disposed of with the above direction at the admission stage.

(B. Bhamathi)
Member(A)
19.04.2018

SKSI